

**(ii) Need to either increase the capacity of T.V. relay station at Nellore or set up a Separate T.V. relay Station at Gudur, Andhra Pradesh**

SHRI P. PANCHALLIAH (Nellore): Sir, Gudur town in Nellore District having a population of nearly one lakh is situated at a distance of 45 Kms. from Nellore town where there is a T.V. Relay station with a capacity of 15 KM radius. More than 2000 residents have put up Televisions in Gudur Town with high capacity Boosters. In spite of fixation of high capacity boosters, the people are not getting clear picture and sound as the TV Relay station is located at a distant place

It is necessary either to increase the present capacity of TV Relay station at Nellore at least to the radius of 100 KM. or put up a TV relay station at Gudur with 25 Km radius at least. Gudur Revenue Division extends upto 50 Km. radius

I, therefore, request that immediate steps be taken either to increase the present capacity of TV relay station at Nellore or set up a separate TV Relay station at Gudur for the convenience of general public in Gudur Revenue Division

**(iii) Need to give citizenship rights to persons who migrated from Pakistan and have settled in Jammu and Kashmir**

SHRI JANAK RAJ GUPTA (Jammu): Sir, a large number of refugees from West Pakistan migrated during the year 1947 and settled on the border areas of Jammu and Kashmir State in Jammu, Kathua and Udhampur Districts. But uptill now citizen rights have not been given to them.

I would like to urge upon the Government to provide citizenship rights and other facilities to them

[Translation]

**(iv) Need to revise the Education Policy**

SHRI UDAY PRATAP SINGH (Main-

puri): Mr. Speaker, Sir, today with the change of Governments throughout the country, the Chief Ministers of many States, are making announcements underlining fundamental changes in the Education Policy by doing away with the dual Education Policy, immediately. Therefore, the people want to know about the guidelines being given to the State Governments in this regard.

It is necessary to ensure that the medium of instruction at all levels of education remains the mother tongue, and restriction is imposed on charging of fee more than admissible under the rules. Those educational institutions, which do not comply with the rules and regulations should be finalised. The intention behind these announcements is to provide equal opportunities for education to children belonging to both the poor and aristocratic families. The Kothari Commission had also recommended that the Neighbourhood School system be made compulsory. This would be an appropriate and timely step in every respect. It should be made compulsory for the rich and poor parents, residing in a particular area, to send their wards in recognised schools of that area only. Therefore, I demand that in this perspective guidelines be issued to the State Governments, to enable them to take effective steps in pursuance thereof.

**(v) Need to declare Bhandara district in Maharashtra as drought affected district**

DR. KHUSHAL PARASRAM BOPCHE (Bhandara): Mr. Speaker, Sir, out of the 1800 villages of Bhandara district, 1622 villages are badly affected by drought as there was no rainfall last year. As a result thereof, four lakh farmers/labourers have been rendered jobless and twenty five percent of them have already left the district. Though, the rest of them would also like to migrate, they are hopeless and are facing starvation. The crops in those areas where some water was available have been ruined by pests and because of disease. The situation in the district has become terrible. Despite repeated requests made to the State Government, it